

अव्यक्त स्वीकार: कुछ नहीं, जाज किसी भी चीज का नोटिस नहीं लिया जायगा।

12.15 hrs.

**BUSINESS ADVISORY COMMITTEE
FIFTY-FIFTH REPORT**

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move.

"That the House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 2nd May, 1975."

MR. SPEAKER: The question is:

"That the House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 2nd May, 1975."

The motion was adopted.

SHRI K. RAGHU RAMAIAH: I would like to make a small submission, that on Friday, when I announced the business of the House, by a slight omission, I forgot to mention two small Bills, which were already in the List of Business during this session, but removed because of Demands for Grants. Those items are: All India Services (Amendment) Bill, Former Secretary of State Service Officers (Conditions of Service) (Amendment) Bill. Those will be included in the List of Business.

(Interruptions)

MR. SPEAKER: May I tell you, I am not going to ask you anything about what happened in a Committee.

No observations at all. Why I should make observations? What observations do you expect?

I am not calling anybody. I am not prepared for that. I tell you finally, I am not prepared for that today. I have passed on to the next item.

12.22 hrs.

COMPANIES (TEMPORARY RESTRICTIONS ON DIVIDENDS) AMENDMENT BILL.*

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): I beg to move for leave to introduce a Bill to amend the Companies (Temporary Restrictions on Dividends) Act, 1974.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Companies (Temporary Restrictions on Dividends) Act, 1974."

The motion was adopted.

SHRI C. SUBRAMANIAM: Sir, I introduce the Bill.

MR. SPEAKER: Mr. Banerjee. I tell you that I never approve of this practice that you follow every day. After all, you should get up with my permission. You get up without any information or without any notice. I am sorry I cannot allow that.

(Interruptions)

MR. SPEAKER: I am not keeping my ears on your side. I have not called you.

The Half-an-hour discussion fixed for today will be postponed and the whole time will be taken for the Finance Bill because the Finance Bill must be passed today.

At what time will the Minister reply to the Bill?

SHRI C. SUBRAMANIAM: I shall reply at 2 O' clock.

MR. SPEAKER: And then, clause by clause will be taken up.

PROF. MADHU DANDAVATE (Rajapur): Let the half-an-hour discussion be taken up tomorrow.

MR. SPEAKER: Yes, we shall take it up tomorrow.

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†Introduced with the recommendation of the President.